

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 13/9/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017**

Name of the Company: Express Equipment Rental and Logistic Pvt. Ltd.
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA U. SHUKLA FOR MR. SHARVIL MAJMUDDAR	ADVOCATE	OPERATIONAL CREDITOR/ APPLICANT	
2.				


ORDER

Learned Advocate Mr. Shashvata U. Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.
It appears that ^{NOVA} no date of hearing given to Corporate Debtor.

Petitioner is directed to issue notice to Corporate Debtor about date of hearing and serve a copy of this order on Corporate Debtor and file proof of service.

List the matter on 08.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of May, 2017.